

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 1970**

TO BE ANSWERED ON THURSDAY, 10th December, 2015

Voting Right to the Undertrials

1970. SHRI PRALHAD JOSHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to amend the Representation of the People Act to confer the right to vote on the undertrials;
- (b) if so, the details and the present status thereof; and
- (c) if not the reasons therefor?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)**

(a) to (c): No, Madam. The Supreme Court has repeatedly upheld the validity of sub-section (5) of section 62 of the Representation of the People Act, 1951 which restricts the voting rights to under trial prisoners.